

Kotak Two Wheeler Protect – OD Only

Add On Cover Wordings

The following Add-on Covers are applicable under the Policy only if We have received the applicable premium due for that Add-on Cover in full and the Schedule specifies that the Cover is in force for the Insured Person.

The Add-on Covers available under the Policy are described below. Add-on Cover under this Policy will be payable subject to the terms, conditions and exclusions of this Policy and the availability of the Sum Insured and subject always to any sub-limits specified in respect of that Add-on Cover and any limits applicable under the Product in force for the Insured Person as specified in the Schedule.

Our total liability for payment of any and all Claims pertaining to the respective Add-on in the aggregate during each Policy Year of the Policy Period shall not exceed the Sum Insured for the respective Add-on:

Return to Invoice:

Subject otherwise to the terms, exclusions, conditions and limitations of this Policy, in consideration of payment of an additional premium by the Insured, it is hereby agreed and understood that notwithstanding any terms contrary under the Policy, the Company hereby undertakes to pay the difference between the Insured's Declared Value (IDV) of the Insured vehicle and lower of the Purchase Invoice Price (as defined below) of Insured Vehicle OR current replacement price of new vehicle in case exactly same make/model is available, upon the occurrence of any Total Loss (including theft)/ Constructive Total Loss as defined in the Policy.

Special Conditions:

- a) For the purpose of this Add-on, "Purchase Invoice Price" shall mean the ex- showroom price of the Insured vehicle and includes the value of factory or car dealer accessories that were fitted at the time of purchase.
- b) Purchase Invoice Price also includes the cost of a standard package policy (without any Add-on covers or policies), amount paid towards registration of the Insured vehicle, applicable road tax and Octroi.
- c) The Company shall not accept any claim under this Add-on, where a claim under Section I of the Policy is not payable.

Applicable Exclusions:

The Company shall not be liable under this Add-on:

- a) Where loss is covered under manufacturer's warranty or recall campaign or under any other such packages at the same time.
- b) For Accessories which are not additionally Insured under the Policy shall not be covered.